

MEGHALAYA LEGISLATIVE ASSEMBLY

BULLETIN PART - I

BUDGET SESSION

FRIDAY, 20th MARCH, 2015

The House met at 10 a.m. with Hon'ble Speaker in the Chair, and sat till 12 noon.

The day was allotted for transaction of Government Business.

1. **Questions:**

Questions Nos. 125-134 were taken up and disposed off.

2. **Adjournment Motion:**

The Hon'ble Speaker informed the House that he has received an Adjournment Motion Notice at 10:05 a.m. today submitted by Shri Paul Lyngdoh, MLA, requesting for discussion on the remarks made by the Hon'ble Chief Minister on the media on the floor of the House recently and the subsequent protests by the Meghalaya Editors and Publishers Association.

The Hon'ble Speaker said that as per Rule the notice should have been received by him at least one hour before the House sits for the day, with a copy to the Chief Minister. He also referred to Article 194 (1)(2)(3)(4) of the Constitution of India and Rule 57(vii) of the Rules of Procedure and Conduct of Business in the Meghalaya Legislative Assembly which speaks about the privilege of a Member and his freedom of speech inside the House. Therefore, taking into consideration the referred Article and Rule, the Hon'ble Speaker said that he is not admitting the Adjournment Motion.

Shri Paul Lyngdoh said that it is not a question of privilege, but it is a question of urgent public importance and he only wanted the Chief Minister to make a statement and clarify.

Dr. Mukul Sangma, Chief Minister intervened and said that he had not used any unparliamentary language in his speech, and it is his privilege as a Member to speak with

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freedom on the floor of the House, as provided under Article 194 of the Constitution of India.

Shri Prestone Tynsong, Minister Parliamentary Affairs, also intervened and said that the mover of the Adjournment Motion could have brought it in the form of a Call Attention Notice or Zero Hour Notice if he wants a statement from the Chief Minister.

Dr. Mukul Sangma, Chief Minister continued and said that this is a question of privilege and he has every right to speak with complete freedom inside the House without pressure from any quarter as provided under the Constitution and Rule.

The Hon'ble Speaker then took up the next item i.e. Call Attention Notice.

3. Call Attention Notice:

- (i) Shri James K. Sangma, MLA called the attention of the Minister in-charge Home (Police) under Rule 54(1) of the Rules of Procedure and Conduct of Business to the news item published in 'Meghalaya Times' dated. 08.03.2015, under the caption "CSWO demands arrest of 'Killer Cops' in Oragitok incident".

The hon'ble Member made a brief submission on the Call Attention Notice.

Smti. R. Warjri, Minister in-charge Home (Police) replied.

4. Bill:

Prof. R. C. Laloo, Deputy Chief Minister in-charge Education beg leave to introduce the North East Adventist University Bill, 2015.

The Bill was introduced with the leave of the House.

5. General Discussion on the Budget:

Shri Ronnie V. Lyngdoh, Government Chief Whip, initiated discussion from the Treasury Bench.

6. Adjournment:

Since there was no more Business to be transacted, the House was adjourned till 10 a.m. on Monday, the 23rd March, 2015.

*Dated Shillong,
the 19th March, 2015.*

*Commissioner & Secretary,
Meghalaya Legislative Assembly.*